

(d) the number of Indian vessels engaged in this connection and the total freight charges paid to them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) 4.7 million metric tons during the period 1st January 1967 to 31st October, 1967.

(b) (i) 245 ships.

(ii) The ultimate liability to the Government on the freight charges is likely to be about Rs. 45 crores.

(c) : (i) 98 Ships.

(ii) The ultimate liability to the Government on the freight charges is likely to be about Rs. 21.00 crores.

(d) : (i) 13 Ships.

(ii) The liability on freight charges will be about Rs. 2.96 crores.

INCREASE IN PRODUCTIVITY OF LABOUR

*470. SHRI SHIVA CHANDRA JHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the productivity of labour has increased more in the public sector undertakings than in the private sector industries under the three Plan periods;

(b) if so, how much and the reasons thereof; and

(c) how far the money and real wages have increased with the general rise of labour productivity in the industrial sector as a whole in the country ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) Detailed comparable data are not available.

(b) Does not arise.

(c) Comprehensive data in respect of wages and productivity are not available in respect of all industries. A comparative Statement in respect of certain industries is laid on the Table of the House. [Placed in Library See No. LT-1858-67].

धान की फसल के लिए राज सहायता से मूल्य निर्धारित करना

*471. श्री बेबराम पाटिल : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 में राज्यवार धान की नई फसलों के लिये राज सहायता से क्या क्या मूल्य निर्धारित किये गये हैं और मूल्य निर्धारित करने का क्या आधार है;

(ख) क्या ये घोषित मूल्य किसानों के लिये उचित तथा लाभप्रद है, जिसका आश्वासन सरकार ने दिया था;

(ग) क्या यह सच है कि कई राज्यों ने इन मूल्यों में वृद्धि करने की मांग की थी जिसे सरकार ने अस्वीकार कर दिया है; और

(घ) यदि हां, तो इसके क्या कारण हैं; ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) प्रत्येक राज्य के लिये 1967-68 की खरीफ की फसल की धान की मानक (कोर्स) किस्म के न्यूनतम साहाय्य मूल्य कृषि मूल्य आयोग की सिफारिशों के आधार पर निर्धारित किये गये थे। राज्यवार मूल्य बताने वाला एक विवरण सभा के पटल पर रखा जाता है।

विवरण

विभिन्न राज्यों के लिये 1967-68 की खरीफ की फसल की धान की मानक (कोर्स) किस्म के न्यूनतम साहाय्य मूल्य बताने वाला विवरण (दर इ रुपये प्रति क्विंटल)।

राज्यों के नाम	मूल्य
----------------	-------

असम, बिहार, हरियाणा,
मध्य प्रदेश, उड़ीसा, 42.00 रुपये
पंजाब, राजस्थान,
उत्तर प्रदेश।

राज्यों के नाम	मूल्य
आन्ध्र प्रदेश, मद्रास, मैसूर, पश्चिमी बंगाल ।	43.00 रुपये
गुजरात, केरल, महाराष्ट्र	
	44.00 रुपये

(ख) जी हां ।

(ग) जी नहीं ।

(घ) प्रश्न ही नहीं उठता ।

SUPREME COURT JUDGMENT ON FUNDAMENTAL RIGHTS

472. SHRI RAM KISHAN GUPTA : Will the Minister of LAW be pleased to refer to the reply given to Unstarred Question No. 1546 on the 6th June, 1967, and state :

(a) whether Government since considered the judgment of the Supreme Court regarding Fundamental Rights; and

(b) if so, the decision taken in the matter?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) Government have accepted in principle the proposal to amend article 368 of the Constitution as contained in the Bill of Shri Nath Pai, M.P., now pending before the Joint Committee so as to make it clear that Parliament has the power to amend any Part of the Constitution including Part III relating to fundamental rights.

RESTRICTION ON MOVEMENT OF GUR BY A.P. GOVERNMENT

*473. SHRI M. S. MURTI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether permission has been given to the Andhra Pradesh Government to restrict the movement of Gur out of the State; and

(b) if so, when and on what conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

REVISION OF C.P.C. CR.P.C AND I.P.C.

*474. SHRI YAJNA DATT SHARMA : Will the Minister of LAW be pleased to state :

(a) whether some of provisions of the C.P.C., Cr. P.C. and I.P.C. have become redundant due to changes in our social structure; and

(b) whether Government propose to revise the above codes in the light of these changes ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEM) : (a) and (b) It would not be quite correct to say that certain provisions of the Civil Procedure Code, criminal Procedure Code and Indian Panel Code have become redundant due to the changes in our social structure.

In its Fourteenth Report on the Reform of Judicial Administration, the Law Commission had made certain recommendations for amendments in the Code of Civil Procedure, Code of Criminal Procedure and the Indian Panel Code with a view *inter alia* to eliminate delays in the disposal of cases and reduce the costs of litigation. The Twenty-seventh Report of the Law Commission which deals with the Code of Civil Procedure, 1908, has already been laid on the Table of the House. This Report is under the active consideration of the Government.

So far as the Criminal Procedure Code is concerned, the Commission has submitted two Reports on certain topics. The Twenty-fifth Report relates to evidence of officers about forged currency, notes etc. and Thirty-second Report deals with Section 9 of the Code. As regards the Indian Penal Code, the Commission has submitted a Report (Twenty-ninth Report) on the socio-economic offences. The question of abolition of